

Order dt.01.11.2002 in M.A. No.974 of 2002

This Original Application was dismissed for default on 23.10.2002. By filing M.A. No.974/02, the Advocate for the Applicant has sought restoration of this Original Application No.376 /00. Having heard Mr.A.Kanungo (learned Counsel appearing for the Applicant) and Mr. D.N.Mishra, (learned Counsel appearing for the Railways), this M.A. No.974/02 is allowed and the Original Application No.376/00 is restored to file.

The parties should get ready for final hearing at once.

(Signature)
(B. N. SCM) /14
VICE CHAIRMAN

(Signature)
(M. B. MOHANTY)
MEMBER (JUDICIAL)

Order dt.01.11.2002 in O.A.No.376 of 2000.

Heard Mr.A.Kanungo, learned Counsel for the Applicant and Mr.D.N.Mishra, learned Counsel appearing for the Railways.

2. By making a prayer to be regularised in P.C.R. post of Railways, the Applicant has filed this Original Application under Section-19 of Administrative Tribunals Act,1985.

3. By filing a counter, the Railways/ Respondents had disclosed that only after clearing himself through the Screening Test, the Applicant can be regularised in the P.C.R. cadre post of Railways and may get ultimate relief.

4. At the time of hearing of this case today, Mr.A.Kanungo (learned Counsel appearing for the Applicant) has filed a Memo to inform this Bench that by letter No.DCE/C/RGDA/E/7/560 dt.31.8.02 of the Dy.Chief Engineer (Construction) of Rayagada the Applicant was called to attend the Screening Test and that the Applicant has already attended the said

M.P. 974/02 for

Constitution.

Copy sent.

Recd. amul.

31.10.02

31

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Screening Test. The Applicant having already attended the Screening process, the result thereon shall now abide both the Applicant and the Department.

5. In the aforesaid premises, without going into the controversy, to workout relief for the Applicant, we dispose of this Original Application with direction to the Respondents to give necessary relief to the Applicant on the basis of the result of the aforesaid Screening Test.

6. Send copies of this order to all the parties and free copies of this order be given to the Counsels of both the parties.

[Signature]
(B. N. SGM)
VICE CHAIRMAN

[Signature]
01-11-2002
(M. R. MOHANTY)
MEMBER (JUDICIAL)

Copies of order
may be sent to all
parties by post and
copies of record and
may be sent to
the counsel for
both sides.

[Signature]
20.11.02

24.11.02